Fourteenth Loksabha

Session : 7
Date : 20-03-2006
Participants : Deora Shri Milind Murli,Yadav Shri Ram Kripal,Jai Parkash Shri ,Satpathy Shri Tathagata,Kumar Shri Shailendra,Reddy Shri Suravaram Sudhakar,Badnore Shri Vijayendra Pal Singh,Prabhu Shri Suresh

an>

Title : Discussion on the motion for consideration of the Petroleum and Natural Gas Regulatory Board Bill, 2006 (Discussion not concluded).

MADAM CHAIRMAN: Before we take up the motion for consideration of the Petroleum and Natural Gas Regulatory Board Bill, 2006, as passed by Rajya Sabha, listed in the Supplementary List of Business, I have to inform the House that I have received a letter No. P-23011/8/2005-Mkt dated 20th March, 2006 from Shri Murli Deora, Minister of Petroleum and Natural Gas intimating that the President has recommended under article 117(3) of the Constitution the consideration of the Bill by Lok Sabha.

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): Madam Chairman, I beg to move:

> "That the Bill to provide for the establishment of Petroleum and Natural Gas Regulatory Board to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas so as to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products and natural gas and to ensure uninterrupted and adequate supply of petroleum, petroleum products and natural gas in all parts of the country and to promote competitive markets and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

Madam, I thank you for permitting me to present the Petroleum and Natural Gas Regulatory Board Bill, 2006 in this august House. This Bill has been considered and passed by Rajya Sabha on 2nd March, 2006. … (*Interruptions*)

Before I come to the specifics of this Bill, I would like to briefly highlight some of the importance of oil and gas sector in our growing economy. Energy is an essential requirement for economic development and is an important prerequisite for improving the quality of life of our people. At present, in the primary commercial energy mix of our country, coal, oil and gas constitute about 51 per cent, 36 per cent and 9 per cent respectively. As per Hydrocarbon Vision-2025, the combined share of oil and gas in the total energy mix in 2025 is likely to remain at the current level. Thus, even in 2025, the oil and gas sector will continue to play a dominant role in the total energy requirement of the country.

Our economy is, fortunately, poised to grow by over eight per cent during 2005-06 and this trend of robust growth is projected to continue in the foreseeable future. The economic growth of the country is critically dependent on energy management. We import more than 70 per cent of our crude oil requirements to meet our domestic demand of petroleum products. Last year's foreign exchange outgo on account of crude oil imports was of the order of US $ 26 billion, that is, Rs. 1,17,000 crore.

Further, at present, about 50 per cent of the estimated gas demand is met by indigenous production. Thus, meeting the oil and gas requirements of our growing economy is a Herculean task. The National Common Minimum Programme emphasises the need to put in place policies to enhance the country's energy security. The efforts made by the Ministry of Petroleum and Natural Gas in enhancing the oil and gas security of the country include :-

(1) increasing domestic oil and gas production under New Exploration and Licensing Policy, NELP VI;

(2) acquiring oil and gas acreages abroad - buying the land and properties abroad and drill oil there;

(3) importing LNG;

(4) taking initiative to import gas through transnational pipelines;

(5) diversifying crude oil supply sources; and

(6) taking steps to build strategic crude oil storage.

The different sectors of the Indian economy have progressively moved towards market-driven regimes in the past few years. In the sectors requiring regulatory intervention like electricity, telecom, etc., statutory regulators have been established. Not only has this helped in getting the much-needed investments in these sectors and their orderly growth, the consumers have benefited on account of availability of better services and products at competitive prices.

Through this Bill, the Government is envisaging to set up a statutory downstream petroleum and natural gas regulator with the following main objectives:

1. to regulate refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas so as to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products and natural gas;

2. to ensure uninterrupted and adequate supply of petroleum, petroleum products and natural gas in all parts of the country; and

3. to promote competitive markets.

Earlier in the Thirteenth Lok Sabha, the then Minister of Petroleum and Natural Gas had introduced the Petroleum Regulatory Board Bill, 2002 on 6th May, 2002. On 17th May, 2002 the Bill was referred to the Parliamentary Standing Committee on Petroleum and Chemicals for examination and report. The Committee presented its report to Lok Sabha about a year later on 8th May, 2003 recommending that the Bill be passed subject to their recommendations and

observations. The official amendments, as proposed by the Committee were introduced by the earlier Government in the Fourteenth Session of the Thirteenth Lok Sabha in 2003. However, the Bill could not be taken up for consideration by the Thirteenth Lok Sabha and it lapsed.

The Parliamentary Standing Committee had made 49 recommendations. I am happy to tell you that the Government has accepted 47 of them. Twenty-six recommendations have been incorporated in the Bill. Twenty-one recommendations are proposed to be incorporated in the rules and regulations which would be framed by the Government and also the Regulatory Board. With respect to the remaining two recommendations relating to declaring storage facilities, hydrant systems at airports, etc., as common carriers, the Bill seeks to empower the Board to register entities who propose to establish storage facilities for petroleum, petroleum products and natural gas beyond a certain capacity. The Ministry has generally agreed with the recommendations of the Committee.

The Standing Committee had strongly recommended that the Government should lay down separate regulations incorporating provisions essential to handling the specific problems of the gas sector. Our Government fully agrees with this recommendation. The petroleum and gas sectors are at different stages of development in the country with the gas sector being at an early stage of growth. Globally, the share of natural gas in world's primary energy consumption is growing faster than other commercial energy forms. It is often said that if oil was the fuel for the 20^{th} century, the 21^{st} century will be the era of gas.

The Hydrocarbon Vision – 2025 projects that the share of natural gas in the total energy mix of India will increase from the present nine per cent to 20 per cent by 2025. With a view to incorporating the recommendations of the Standing Committee relating to the gas sector in the Bill, the Government had extensive consultations with the gas industry and we have incorporated appropriate provisions in the Bill which specifically pertain to the gas sector. These relate, *nter alia,* to:

(i) affiliate code of conduct;

(ii) pipeline access code;

(iii) introduction of the concept of contract carrier;

(iv) marketing service obligations of city or local gas distribution entities;

(v) exclusivity for a certain period for building or operating city or local gas distribution network; and

(vi) methodology for fixation of transportation tariffs.

It may be noted that while the Bill introduced in Parliament in May, 2002 was titled "The Petroleum Regulatory Board Bill, 2002", the present Bill is "The Petroleum & Natural Gas Regulatory Board Bill, 2005".

In addition to the changes related to the gas sector, a few refinements brought about in the present Bill relate to:

i. having a Member (Legal/Judicial) on the Board;

ii. introduction of the concept of `restrictive trade practices' instead of `profiteering';

iii. a common Appellate Tribunal for the electricity and petroleum sectors;

iv. deleting exclusion of the jurisdiction of the MRTP Commission/Competition Commission; and

v. empowering the Board to register, instead authorise, entities seeking to market petroleum products and setting up Liquefied Natural Gas Terminals; and

vi. registration of entities seeking to establish storage facilities beyond a certain capacity.

The passage of this Bill will greatly boost the investor confidence in India's oil and gas sector, and will help us in the promotional road-shows we are shortly undertaking for the VI round under the New Exploration Licensing Policy (NELP).

Madam Chairperson, I would like to convey our thanks to the Chairman and Members of the Standing Committee, for their contribution and valuable suggestions which helped us in framing the Bill, and also the other stakeholders.

I now commend the Bill to this august House for consideration and passing.

MADAM CHAIRMAN: Motion moved:

> "That the Bill to provide for the establishment of Petroleum and Natural Gas Regulatory Board to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas so as to protect the interests of consumers and entities engaged in specified activities relating to petroleum, petroleum products and natural gas and to ensure uninterrupted and adequate supply of petroleum, petroleum products and natural gas in all parts of the country and to promote competitive markets and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

SHRI VIJAYENDRA PAL SINGH (BHILWARA): Madam Chairperson, thank you very much for giving me an opportunity to speak on this very important piece of legislation. I must start by saying that this Bill was referred to the Standing Committee. As the hon. Minister has already stated, most of the recommendations have been put into this Bill, and the Bill has been passed in the Rajya Sabha. But I have a few things to say. But, first and foremost, let me congratulate the hon. Minister that in a short time that he has been the Minister of this Department, he has been able to put this Bill, this piece of legislation, across to us.

Sir, the regulatory bodies are the `in thing' in the world today. We have the Electricity Regulatory Bodies. On the finance side, we have the RBI, which is also one of the regulators. Then, we have the SEBI. The argument today is: should we have super regulators? On the finance side, it would look into the finances, stock market, etc. There has to be some sort of a coordination. That is why, I urge the Minister that he has a Department but along with that, there are very related departments which also need some sort of a coordination. There are regulators of electricity; there are regulators of petroleum. There is a TRAI but I am not talking of telecommunication. But I am talking about the related departments. Then, we also have coal. These are inter-related. We do not have regulators of the GAIL. That is one of

the problems power plants are facing. GAIL is there which had ensured supply to the power plants and utilities like NTPC and other utilities, who are in the power business and who are manufacturing power in the thermal power stations.

It has been noted that because of the relationship not being there, there is a problem. Is there a move that we should have some sort of a super-regulator who would ensure supplies to these power plants? This is one of my queries. I welcome this Bill.

Otherwise, I remember, there had been a lot of scams in the allotment of petrol-pumps. I would not go into the details of it. But I am sure, the regulators would look into it and see that a very transparent policy is framed. The role of the regulators is being very important also for the reasons that there are big private parties also coming into it. We already know, the Reliance has come with a lot of petrol-pumps across the country. There used to be monopoly; in the sense it used to be only the Government owned ones, with the utilities like the BPCL, IOC, HPCL and others. But now, there is going to be more competition.

I would also like to deal with the competition aspect because this is one of the things that has been put-forth. About the regulators, we have had the experience in the field of electricity. We thought that as the Electricity Act, 2003 would usher in competition, the tariff rates would come down. But what we find is just the opposite. I am sharing this experience with you because it is a related subject. This is the experience that is there about the regulators in the electricity, CERC, SERC. The thinking was that it would usher in more and more competition and so, the tariff rates would come down. The Electricity Act came into being in the year 2003 and now, nearly three years have passed, but the position in regard to tariff rates have not improved. So, I want the hon. Minister of Petroleum to see and study those experiences also.

What has really happened with the Power Trading Corporation and the other trading that are coming up? The competition is very good if there are a lot of players in the market. But what happens when there is a shortage in the market? About electricity, we all know that the demand is more but the supply is less. In that condition, the tariff on electricity – because they also want a cut -- is going up. So, looking at these experiences, we must be very careful here also.

May I also talk about the experience of the TRAI because a mention was made about it, just now in the House? TRAI came into being; they had their own funding. When the Chairman and Members of the TRAI were travelling abroad -- all these things came in the newspapers -- they had their own TA,DA rules. You might remember that they were charging very exorbitant TAs, which was 500 dollars or something like that. Is there something in this regulatory system to see how much would be the TA,DA while its Members and Chairman travelling abroad? Who would be going to look into this?

Madam, one of the other problems, which the Parliament has also faced is in calling the regulators as witnesses to the Standing Committees. We have faced this problem. I am saying so because I was also a Member and Convenor of the Committee on Electricity Act, and I am also a Member and Convenor of the Standing Committee. When we tried to call the regulators to appear before the Committee, they said: “There is no provision to call the regulators to the Standing

Committees.” We wanted to ask lots of questions on the competition and on the TA,DA Bills. We wanted to know whether all their salaries and TA,DAs are going to be from the Consolidated Fund or from their own funding. How are they going to raise their own funding is another question that I would like to put forth to the Minister because it is very-very important.

<u>17.00 hrs.</u>

Tariff is going up and where there is shortage in the market there has to be some sort of capping. Now, Reliance, IBP and Indian Oil are going to be in competition. Competition means that they can pool and raise the prices through these cartels. That would not be beneficial to the consumers. So, this should also be looked into.

The new concept now is, we have entered into a new era in the 21st century, everybody knows that oil is not going to last us forever. How are we going to conserve or save oil is also one of the main works of the regulator. I think in this Bill there is nothing on how the regulators are going to see that some sort of programme on conserving or saving the oil like putting across hybrid cars is taken up through R&D. Cars that are going to come should not be obsolete. They should have better oil conserving facility. Euro-II or Euro-III cars should come and that power also should be with the regulators so that these things are looked into. Companies like Maruti, Honda try to save oil, petrol and diesel by putting across hybrid cars. Hybrid cars are now available in Japan and America. There are battery-run cars also. That is a different subject. I would not like to go into that but to look after the conservation of oil should also be the work of the regulator.

Talking about the super-regulators, I would again reiterate the point that the super-regulator should look after the whole energy scenario, coal, electricity, gas and oil. In a number of countries there are super regulators. I feel that all the regulators are interested only in their departments or the Ministries and lack of coordination is there. We must start working on it even if it is not thought of today.

Otherwise, I feel that it is a piece of legislation which should have come about long time ago. I congratulate the Minister for putting it across.

श्री जय प्रकाश (हिसार) : माननीय सभापति महोदया, माननीय मंत्री जी ने जो तेल और प्राकृतिक गैस विनियामक बोर्ड विधेयक सदन में रखा है, यह बहुत ही महत्वपूर्ण विधेयक है। यह बात सही है कि यह देर से आया है। माननीय मंत्री जी कह रहे थे कि 13वीं लोक सभा की स्थायी समिति में इस पर चर्चा हुई थी और डेढ़ र्वा तक यह विभाग के पास रहा। यह बहुत पहले आ जाना चाहिए था।

पिछले दिनों चर्चो हो रही थी कि एनडीए सरकार ने अप्रैल 2002 में एक विधेयक लाकर जितनी भी तेल कंपनियां थीं, उनको अपनी कंपनियां चलाने के लिए स्वतंत्र कर दिया। उसका परिणाम क्या हुआ? तेल के भाव वही कंपनियां बढ़ाती थीं, उनका अपना एक सिस्टम बन गया और वे सरकारी नियंत्रण से बाहर चली गईं। फिर हर पंद्रह दिन या दो महीने के बाद तेल के दाम निरंतर बढ़ते चले गए, जिससे देश में महंगाई तो बढ़ी ही, किसान की हालत भी बहुत कमज़ोर हुई। आज सबसे ज्यादा तेल की खपत दो चीजों में होती है - पहली ट्रांसपोर्ट पर और दूसरी किसानों पर। किसान को जब डीज़ल का भाव

ज्यादा देना पड़ेगा तो उसका प्रोडक्शन आउटपुट पर उसका काफी असर पड़ेगा। इसलिए जितनी भी तेल कंपनियां हैं, उनके ऊपर केवल इस बिल से ही नियंत्रण हो सकता था।

आज माननीय मंत्री जी के इस बिल लाने से पूरा देश खुश होगा कि कम से कम इन कम्पनियों पर नियंत्रण के लिए एक बोर्ड तो बना। इससे पहले इन कंपनियों के सीएमडी अपने को स्वतंत्र समझते थे और केन्द्र सरकार के अधीन नहीं मानते थे। इससे पिछले दिनों जो गड़बड़ हुई, उस पर भी अब काबू पाया जा सकेगा। कई माननीय सदस्यों ने कहा कि तेल के भाव बहुत बढ़ गए हैं। एनडीए से पहले की जो सरकारें थीं, उनके द्वारा, तेल कंपनियों को जो घाटा होता था, उसे सब्सिडी द्वारा पूरा किया जाता था, लेकिन बाद में इसको डी-कंट्रोल कर दिया गया और तेल कंपनियां भाव बढ़ाती रहीं तथा अपना मुनाफा कमाती रहीं। इससे उपभोक्ता को बहुत नुकसान हुआ और देश में महंगाई बढ़ी।

सभापति महोदय, मैं बताना चाहता हूं कि इस बिल के आने से क्या फायदा देश को होगा। पहले कहीं एक कंपनी तेल सप्लाई करती थी, कहीं दूसरी, कहीं तीसरी और कहीं चौथी कंपनी करती थी। पिछले दिनों पैट्रोल पंपों का बंटवारा हुआ। सारे देश के सामने यह मामला आया कि किस तरीके से उसमें काम हुआ। उससे इस विभाग की बहुत बदनामी हुई। एनडीए सरकार के माननीय प्रधान मंत्री जी ने आखिर में सबको स्टैन्डिंग कमेटी ऑफ पैट्रोलियम में भेजने के लिए कहा। स्टैन्डिंग कमेटी ने अपनी रिपोर्ट में कहा कि सभी पैट्रोल पम्प्स को निरस्त कर दिया जाए। यह बिल आने से इस तरह के कामों पर भी नियंत्रण आएगा। कंपनियां मन-मर्ज़ी से आज भी साइट चुनती हैं और मन-मर्ज़ी से पैट्रोल पंप देती हैं। उनके ऊपर किसी तरह की लगाम नहीं थी। इस बिल के आने से उन पर नकेल कसी जाएगी और इसका सबसे ज्यादा लाभ किसान और आम उपभोक्ताओं को होगा। इस बिल में लिखा है कि - The Board shall consist of a Chairperson and not more than four members including one Member (Legal), and three other members from the fields relating to petroleum and natural gas, industry, management, finance, law, administration and consumers. इस संबंध में मेरा व्यक्तिगत सुझाव है कि नॉन-ऑफिशियल मैम्बर रखने का प्रावधान यदि किया जाए तो अच्छा होगा। अभी जो मैम्बर्स होंगे, ये सारे सरकारी दायरे से संबंधित होंगे। यदि नॉन-ऑफिशियल मैम्बर्स होंगे तो वे जनता की बातें बोर्ड में रखेंगे। इस पर मंत्री जी अवश्य विचार करें।

महोदय, आज एडल्ट्रेशन का मामला बड़ा गंभीर है। हर पैट्रोल पंप पर डीज़ल, पैट्रोल और गैस की कम तुलाई हो रही है, चाहे वह एलपीजी हो या एलएनजी हो।

ऐसे बहुत से केसिस सामने आते हैं जहां सिलेंडर बीस किलो का होता है, लेकिन उसमें गैस सिर्फ 15 किलो होती है और उस सिलेंडर में गैस के साथ पानी मिला दिया जाता है। इसकी रोकथाम के लिए कम्पनियों के द्वारा टीमें बनाई जाती हैं, जो उन्हें पकड़ती हैं। स्थिति यहां तक खराब है कि ट्रांसपोर्टेशन में भी, एलपीजी जिन टेंकरों द्वारा लाई जाती है, उनमें भी गैस की चोरी और गैस में पानी मिलाने के कई मामले पकड़े गए हैं। मेरा माननीय मंत्री जी से निवेदन है कि जहां सरकारी कम्पनियों में आप चोरी की रोकथाम करेंगे, वहीं मार्केट में जो प्राइवेट प्लेयर हैं, दूसरे देशों के इस क्षेत्र में पूंजी निवेश कर रहे हैं, उन पर भी कैसे नियंत्रण रखा जाए, इस पर ध्यान देंगे। मैं पैट्रोलियम और नेचुरल गैस से संबंधित स्टैंडिंग कमेटी का सदस्य हूं। पिछले दिनों एक बात हमारे सामने आई थी। मैं किसी प्राइवेट प्लेयर का नाम नहीं लूंगा कि वह कमीशन ज्यादा देता है और सरकारी कम्पनियां डीलर को कम कमीशन देती हैं। प्राइ वेट प्लेयर पर भी नियंत्रण करने के लिए कोई न कोई सिस्टम जरूर होना चाहिए ताकि वे अडल्ट्रेशन न कर सकें, तोल में कमी न कर सकें।

मेरा एक दूसरा सुझाव यह है कि आपका जो बोर्ड बना है, वह सारे देश में, अपने जोन बना कर दफ्तर खोलेगा, उन दफ्तरों को जिम्मेदारी दी जाए कि वे आम उपभोक्ताओं की शिकायतें सुने और जो उन्हें जो अनियमित्ताएं मिलें, उनका शीघ्रातिशीघ्र निपटारा हो। मैं माननीय मंत्री जी से निवेदन करना चाहता हूं कि वे सदन को बताएं कि जो लोग दोषी हैं, उनके खिलाफ ऐसी चोरी के मामलों को रोकने के लिए कोई प्रभावी सिस्टम बनाया जाएगा। आज कई आउटलेट्स या पेट्रोल पम्प ऐसे हैं जो पेट्रोल कम तौलते हैं या जहां अडल्ट्रेशन की शिकायतें सामने आती हैं।

अडल्ट्रेशन के लिए भी मैं एक सुझाव और देना चाहता हूं कि जो कैरोसिन आयल या मिट्टी का तेल है, वह सब्सीडाइज्ड रेट पर, गरीबी रेखा से नीचे रहने वाले लोगों को सस्ते दर पर दिया जाता है। उसके लिए भी बोर्ड बना कर कोई ऐसा सिस्टम तैयार किया जाए, ताकि उसमें मिलावट रुक सके। उसके कलर में, भाव में या किसी तरह का ऐसा सिस्टम अपनाया जाए, ताकि उसमें मिलावट रोकी जा सके। आजकल तेल कम्पनियों में प्रतिस्पर्धा की बात भी सामने आई है कि कौन-सी कम्पनी ज्यादा तेल बेचती है, कौन सी रिफाइनरी ज्यादा तेल खरीदती है। महोदया, अगर इन कम्पनियों की रिफाइनरीज न हो,

तो मैं समझता हूं कि हिन्दुस्तान की जितनी भी सरकारी कम्पनियां हैं, वे सारी की सारी फेल हो जाएं। केवल रिफाइनरियों ने ही इन कम्पनियों को बचाया है। इस बिल के पास होने के बाद कम से कम पूरे देश में एक सिस्टम बनेगा। मैं माननीय मंत्री जी से निवेदन करना चाहता हूं कि आप जो भाव निर्धारित करें, जिस तरह से इसमें लिखा गया कि समय-समय पर, तिमाही में, पन्द्रह दिन में या एक महीने में भाव तय किए जाएंगे, उसकी जानकारी इस देश के लोगों को मिल जाए ताकि पेट्रोल पम्प वालों को, जो आउटलेट चलाते हैं और जो उपभोक्ता हैं, उन्हें यह पता चल सके कि इतने दिन के बाद भाव निर्धारित किए जाएंगे और भाव निर्धारित करने की सारी जिम्मेदारी केवल इस रेग्युलेटरी बोर्ड की होनी चाहिए, न कि कम्पनियों की। मैं स्टैंडिंग कमेटी की बात आपको बता रहा हूं कि अलग-अलग कम्पनियों के सीएमडी अपनी-अपनी बात करते हैं। वे सरकार की बात नहीं मानते थे, किसी मंत्री की बात नहीं सुनते थे। इसीलिए रेग्युलेटरी बोर्ड हेतु यह बिल लाया गया है। यह अति-आवश्यक है और मैं समझता हूं कि सारे सदन को इसका समर्थन करना चाहिए, इसे सर्वसम्मति से पास करना चाहिए। मैं माननीय मंत्री जी का और यूपीए सरकार का बहुत आभारी हूं और धन्यवाद करता हूं क्योंकि आज पूरे देश में जितनी बिजली की आवश्यकता है, बिजली पैदा करने के लिए जितनी कोयले की आवश्यकता है, बिजली पैदा करने के लिए जितनी गैस की आवश्यकता है और गैस की यदि हम सारे देश में बराबर सप्लाई कर दें, तभी उपभोक्ता को सही फायदा पहुंच सकता है। आज देश के बहुत से ऐसे हिस्से हैं, आप नार्थ ईस्ट का हिस्सा ले लीजिए, वहां गैस की पाइप लाइनें कम हैं। कई हिस्सों में जहां ओशन हैं, जहां तेल निकलता है, वहां पाइपलाइन ज्यादा हैं। कम से कम बोर्ड का दायरा सारे देश में बनेगा और इससे गैस की सप्लाई का एक समान बंटवारा होगा। आज बहुत से ऐसे प्रदेश हैं, यदि वहां पर बिजली की सप्लाई पूरी हो जाए, जिस तरह से हरियाणा प्रदेश है, जहां न तो कोयले की खदाने हैं और न ही हाइडल प्रोजेक्ट्स है हम ऐसी जगह पर बसे हुए हैं। महोदय, अगर हरियाणा में गैस की सप्लाई ज्यादा हो जाए और किसानों को सस्ती बिजली मिल जाए, तो हरियाणा प्रदेश के किसान सारे देश के खाद्यान्न भंडारों को भरने का काम कर सकते हैं। इसके लिए केवल यही बोर्ड काम कर सकता है, क्योंकि इसका अधिकार क्षेत्र पूरा देश है और सभी कंपनियां इसके अन्तर्गत समान रूप से काम करेंगी। इसलिए इस विधेयक को लाने के लिए मैं माननीय मंत्री जी का आभार व्यक्त करता हूं। इससे इस देश के लोगों में जागृति पैदा होगी, उन्हें नई दिशा मिलेगी और इस दिशा में अभी तक जो मनमानी चल रही थी, वह भी रुकेगी।

श्री शैलेन्द्र कुमार (चायल) : माननीय सभापति महोदया, सबसे पहले मैं आपको बधाई देना चाहूंगा कि आप प्रथम बार सभापति के आसन को सुशोभित कर रही हैं।

सभापति महोदया : धन्यवाद।

श्री शैलेन्द्र कुमार : सभापति महोदया, पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड विधेयक, 2006 पर बोलने के लिए आपने मुझे अवसर प्रदान किया, इसके लिए मैं आपका आभारी हूं। मैं इस बोर्ड के गठन का समर्थन करता हूं। इस बोर्ड को गठित करने की पहल एन.डी.ए. सरकार ने की थी। दिनांक 6 मई, 2002 को जब यह विधेयक आया, तो विचार हेतु इसे कमेटी को सौंप दिया गया, जहां किसी कारण से यह रद्द हो गया। मुझे खुशी इस बात की है कि पहले जो पेट्रोलियम बोर्ड विधेयक, 2002 था, अब यू.पी.ए. सरकार ने इसे पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड विधेयक, 2006 कर दिया है, यानी अब इसमें प्राकृतिक गैस को भी शामिल कर लिया गया है।

महोदया, पेट्रोलियम क्षेत्र में बहुत सारी निजी कंपनियों ने प्रवेश किया है। इस बोर्ड के बनने के बाद हम निश्चित कर सकेंगे कि जो हमारे उपभोक्ता हैं, कम से कम उनके हितों की इसके माध्यम से रक्षा होनी चाहिए - इस बात को हम देख सकेंगे। दूसरी बात यह है कि इस बोर्ड के गठन से, पेट्रोलियम उत्पादों और गैस का भंडारण, परिवहन, वितरण और बिक्री पर निगरानी रखने की एक व्यवस्था बनेगी और यह बोर्ड उस पर नियंत्रण करेगा।

महोदया, जैसा अभी हमारे मित्र जय प्रकाश जी कह रहे थे, मैं उनकी बात से सहमति व्यक्त करते हुए और उनसे अपने को सम्बद्ध करते हुए कहना चाहता हूं कि इस बोर्ड में एक अध्यक्ष, चार सदस्य तथा एक सचिव होगा, वे सभी न्यायिक और कानूनी वियों से जुड़े हुए क्षेत्र से होंगे, ऐसा प्रावधान किया गया है। मैं इसे ठीक नहीं समझता हूं। इन वियों से जुड़े लोग तो हों, लेकिन आज भी देश के 70-75 प्रतिशत लोग गांवों में रहते हैं और पेट्रोलियम उत्पाद, जैसे डीजल या अन्य उत्पादों का प्रयोग करते हैं। इसलिए इस बोर्ड में कम से कम एक सदस्य गैर-सरकारी क्षेत्र से अवश्य रखा जाना चाहिए, जो किसानों और कंजूमरों(उपभोक्ताओं) के हितों को देख सके, उनकी रक्षा कर सके। खासकर जो कंजूमर्स हैं, उनके बीच से एक सदस्य इस बोर्ड में जरूर होना चाहिए जिससे कंजूमर्स अपनी बात को इस बोर्ड में रख सकें। मुझे आशा है कि माननीय मंत्री जी मेरे इस सुझाव पर अवश्य विचार करेंगे।

महोदया, दूसरी बात मैं कहना चाहता हूं कि पेट्रोलियम उत्पादों की कीमतें बढ़ने से देश के आम नागरिक पर प्रतिकूल असर पड़ता है। विशे रूप से किसान इससे बहुत प्रभावित होता है। किसान डीजल प्रयोग करता है। इसलिए पेट्रोलियम उत्पादों की कीमत बढ़ने से सबसे ज्यादा मार किसान पर ही पड़ती है। आज भी किसानों को सही पेट्रोलियम उत्पाद कम कीमत पर उपलब्ध नहीं हो पाते हैं। इस बात की चर्चा हम लोग बराबर सदन में करते रहते हैं। आज भी शून्य-प्रहर में हमने देखा कि अनेक माननीय सदस्यों ने किसान पर मौसम की मार की बात कही। किसानों की खेती बेमौसमी बरसात के कारण चौपट हो गई है। किसान, बड़ी मुश्किल से, कर्जे लेकर अपनी खेती करता है। कभी-कभी सरकारी नलकूपों में गड़बड़ी हो जाती है, कभी स्टार्टर खराब हो जाते हैं, कभी बिजली नहीं मिलती है। किसान जब अपना पम्पिंग सैट चलाता है और पम्पिंग सैट डीजल से चलता है, खेतों की जुताई भी वह ट्रैक्टर से करता है, उसमें भी फ्यूल डीजल की आवश्यकता पड़ती है। जब इसका दाम घटता-बढ़ता है तो खासकर हमारे किसानों और गरीबों पर उसका सीधा असर पड़ता है। इस ि वनियामक बोर्ड से मेरे ख्याल से इस पर भी अंकुश लगेगा। जहां तक सब्सिडी की बात कही गई है, छूट की बात कही गई है, इसमें किसानों को विशे तौर से छूट देनी चाहिए। पैट्रोलियम प्रोडक्ट्स में, चाहे डीजल हो या मोबिल ऑयल वगैरह का जो भी उपयोग करते हैं, उसमें उनको सब्सिडी मिलनी चाहिए, ताकि वे भी जीवन-यापन को संभाल सकें और देश के विकास में भागीदार बन सकें।

जहां तक अभी मिलावट की बात कही गई है, यह बात सही है कि कम्पनियां तो बहुत हैं। सबसे पहले तो बर्मा शैल, इंडियल ऑयल, भारत पैट्रोलियम, हिन्दुस्तान पैट्रोलियम, आई.बी.पी. थीं, अब तो रिलायन्स और एस्सार भी इसकी बिक्री करने लगी हैं, जो निजी क्षेत्र के लोग हैं। आज तमाम ऐसे पैट्रोल पम्प खुले हैं, लेकिन भारत पैट्रोलियम ने प्योर एण्ड श्योर की जो एक योजना लागू की थी कि आप पैट्रोल पम्प पर जाइये तो चाहे किसान हो, चाहे मध्यमवर्गीय या उच्चवर्गीय जो भी लोग पैट्रोल भरवाते हैं, उनको क्वालिटी और क्वाण्टिटी अच्छी मिले, इन दोनों की जो श्योरिटी दी जाती है, जो बड़ी अच्छी बात है। मेरे ख्याल से इसे हर जगह, हर क्षेत्र में लागू करना चाहिए, चाहे वह ग्रामीण क्षेत्र हो या शहरी क्षेत्र हो, चाहे किसान, गरीब हो या मध्यमवर्गीय, सब के लिए यह सुविधा होनी चाहिए। मिलावट को रोकने के लिए सख्ती से काम लेना चाहिए और कोई प्रभावी प्रावधान करना चाहिए। खासकर खुदरा कीमतों के निर्धारण पर भी हमें ध्यान देना पड़ेगा। बहुत छोटे तबके का किसान अपना पम्पिंग सैट चलाने के लिए पीपे में तेल ले जाता है। लेकिन तमाम खुदरा पैटी डीलर्स, जो गांवों में होते हैं, वे तो पैट्रोल पम्प से तेल लाते हैं, उसके बाद जब वे गांव में लाते हैं या कस्बों में लाते हैं तो अत्यधिक खुदरा दाम पर व मिला वटी तेल वे बेचते हैं। उसका भी कम से कम निर्धारण हो, ताकि किसानों पर इसकी मार न पड़े।

जहां तक आबंटन की बात है, डीलरशिप की बात है, मैं इसमें कहना चाहूंगा कि माननीय मंत्री जी इस पर विशे ध्यान देंगे। अगर कुछ अधिकारी होंगे तो वे भी इस पर ध्यान देंगे। अभी आपने डीलरशिप के लिए प्रक्रिया चेंज की है कि जो आवेदक हैं, जो डीलरशिप लेना चाहते हैं, उनको आपने नम्बर दिया है, अगर वे निश्चित शर्तें पूरी करते हैं तो उनको इतने-इतने नम्बर देंगे। बहुत से लोग ऐसे हैं, जिनका दो-दो बार इण्टरव्यू हुआ है, उसके बाद उनका सलैक्शन हुआ और वे नम्बर एक पर हैं, लेकिन सैकिण्ड नम्बर वाले ने उसमें कम्पलेण्ट कर दी है, जिसकी वजह से तमाम डीलरशिप के आबंटन रुके हुए हैं। मेरे कहने का मतलब है कि जो विजिलेंस द्वारा आपकी जांच होनी है, आप जल्दी से उसे करा दीजिए ताकि डीलर भी अपना पैट्रोल पम्प खोलकर आसानी से वितरण कर सके, अपनी डीलरशिप चला सके। लेकिन बहुत से ऐसे मामले आपके पास पैंडिंग हैं, जिनमें बहुत समय लगता है। इनमें कम से कम समय लगाने की जरूरत है। खासकर मैंने सदन में एक क्वैश्चन के माध्यम से निवेदन किया था, जब मणिशंकर अय्यर जी पैट्रोलियम मिनिस्टर थे कि कहीं-कहीं आपने, जैसे महाराट्र वगैरह में, और राज्यों में आपने गैस की घरेलू सप्लाई पाइप लाइन के द्वारा दी है, मेरा आपके माध्यम से मंत्री जी से कहना है कि जो बड़े-बड़े शहर हैं या बड़े-बड़े कस्बे या जिले हैं और टाउन टाइप के तमाम जिले हैं, वहां पर पाइप लाइन के द्वारा गैस सप्लाई करें तो मेरे ख्याल से ज्यादा अच्छा होगा। कभी जब गैस खत्म हो जाती है तो कंज्यूमर को सिलैण्डर बहुत कठिनाई से मिलता है, ब्लैक में भी लेना पड़ता है और कभी-कभी घटतौली होती है, कभी-कभी उसमें पानी मिलता है, उसकी चोरबाजारी भी होती है। अगर पाइप लाइन के द्वारा आप गैस सप्लाई करेंगे तो मेरे ख्याल से सब को आसानी से हमेशा पर्याप्त मात्रा में गैस मिलती रहेगी।

इसी प्रकार से हम लोगों ने सदन में हमेशा इस बात की भी चिन्ता की है कि अन्तर्राट्रीय बाजार में कच्चे तेल की कीमत 67 डालर प्रति बैरल तक पहुंच गई है। इसी कारण पैट्रोलियम प्रोडक्ट्स के दाम हमेशा फ्लक्चुएट होते हैं, दाम में कभी उतार-चढ़ाव होता है, जिससे काफी परेशानी होती है। पिछले वा देश की जरूरत का लगभग 70 प्रतिशत, एक लाख 35 हजार करोड़ रुपये का कच्चा तेल इम्पोर्ट करना पड़ा था - ये तमाम सारी बातें हैं।

मैं आपके माध्यम से माननीय मंत्री जी से भी कहना चाहूंगा कि गांव स्तर पर कुछ विशेा प्रतिभाएं हैं। हमारे निर्वाचन क्षेत्र में भी एक लड़का है, उसका नाम मुझे मालूम नहीं है। उसने एक ऐसा कारबोरेटर बनाया है जिससे कम तेल में ज्यादा दूर तक गाड़ियां चलेंगी, यानी गाड़ियों की एवरेज बढ़ेगी। वह लड़का चाहता है कि हम इसे सरकार को दिखायें ताकि जन-मानस को इसका फायदा मिले। वैसे तमाम छोटी-मोटी आटोमोबाइल्स कम्पनियां उसे अपने यहां काम करने के लिए आमंत्रित कर रही हैं कि हम तुम्हें इतने पैसे देंगे। अगर इजाजत हो, तो मैं आपके माध्यम से माननीय मंत्री जी से उस लड़के को मिला दूं। वे उसकी प्रतिभा को देख लें। उस लड़के ने इतना अच्छा कारबोरेटर बनाया है कि इंजन पर उसका कोई प्रभाव नहीं पड़ता। इसके साथ-साथ पिकअप भी अच्छी है और गाड़ी भी एवरेज ज्यादा दे रही है। ऐसी प्रतिभाओं को आप देश की मुख्य धारा से जोड़ें, जिससे पेट्रोलियम प्रोडक्ट की कम खपत से आप ज्यादा से ज्यादा सेवा ले सकें। इससे देश को भी फायदा होगा।

सभापति महोदया, मेरे ख्याल से सब बातें हो गयी हैं। वैसे कहने के लिए बातें तो बहुत हैं लेकिन मैं ज्यादा समय नहीं लेना चाहूंगा, क्योंकि अभी हमारे बहुत से सम्मानीय सदस्यों को बोलना है। मैं इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूं। आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री राम कृपाल यादव (पटना) : माननीय सभापति महोदया, मैं पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड विधेयक, 2005 के समर्थन में बोलने के लिए खड़ा हुआ हूं। माननीय मंत्री जी ने इस विधेयक के माध्यम से बहुत उत्तम कदम उठाया है। यह विधेयक पिछली सरकार से प्रस्तावित था। इस विधेयक को लाकर मंत्री जी ने लोगों को राहत देने की कोशिश की है। इस बोर्ड के माध्यम से कई चीजों, जैसे प्राकृतिक गैस उत्पादन चरण, रिफाइनरी, प्रौसेसिंग, स्टोरेज, ट्रांसपोटेशन, डिस्ट्रीब्यूशन मार्केटिंग, आदि पर नियंत्रण करने का काम किया जायेगा। इस बोर्ड में अध्यक्ष के अलावा सचिव और चार सदस्य होंगे जिनकी नियुक्ति पांच वाॅ के लिए की जाएगी।

मैं माननीय मंत्री जी का ध्यान आकृट करना चाहूंगा कि आप जब सदस्यों का चयन करें, आम तौर पर यही होता है कि हम ऐसे पदों पर रिटायर्ड जजों या सेवानिवृत्त आईएएस या आईपीएस अधिकारियों की नियुक्ति कर देते हैं। मेरा सजेशन है कि आप इस बोर्ड में तकनीकी विशेाज्ञों को सदस्यों के रूप में नियुक्ति करें जिससे उनका लाभ हमें मिल सके। अभी श्री जयप्रकाश जी ने ठीक कहा कि निश्चित तौर पर आम उपभोक्ताओं की जो समस्याएं है, उन समस्याओं को जानने वाले जो जन प्रतिनिधि हों या ऐमीनेंट पर्सन हो, उनकी भी निश्चित तौर पर इसमें नियुक्ति करनी चाहिए ताकि इस क्षेत्र की समस्याओं का निराकरण किया जा सके।

महोदया, विगत कुछ समय से पेट्रोलियम पदार्थों की जो स्केयरसिटी हुई है, उसे हम और सब लोग महसूस करते हैं। हमारे देश में इसकी खपत का लगभग 75 प्रतिशत भाग हम बाहर से मंगाने का काम करते हैं। हमारे पास कच्चा तेल उपलब्ध नहीं है, इसलिए हम उसे बाहर से मंगाते हैं। लगभग 80-90 मिलियन लीटर पेट्रोलियम पदार्थ हम बाहर से मंगाते हैं। बोर्ड के माध्यम से अब हमारा इस पर नियंत्रण होगा। खासतौर से आम उपभोक्ताओं की जो शिकायतें रहती हैं, आप स्वयं भी एहसास करती होंगी कि आये दिन पेट्रोल पम्प से सीएनजी गैस, पेट्रोल, डीजल और केरोसीन तेल आदि कम नापने की शिकायतें मिलती हैं। इन् सब चीजों को निश्चित तौर से कम मापा जाता है। यह समस्या हमारे यहां बड़े पैमाने पर है। खुलेआम ऐसा होता है। लाख प्रयास किए गए लेकिन इस पर कंट्रोल नहीं हो पा रहा है जिससे आम लोगों को नुकसान हो रहा है। इस बिल के माध्यम से आपने नियंत्रण करने का प्रयास किया है। इस बिल के माध्यम से आप दोायों को सजा देना चाहते हैं। दस हजार रुपये प्रतिदिन के हिसाब से आप दंड देना चाहते हैं। आप कड़ी सजा देना चाहते हैं और आपने 25 करोड़ रुपये तक अधिक से अधिक दंड का प्रावधान इस बिल में किया है, जो एक अच्छा कदम है। लेकिन हमें निश्चित तौर से यह देखना होगा कि इस दंड का दुरुपयोग न होने पाए।

आज पैट्रोलियम पदार्थों में बड़े पैमाने पर मिलावट हो रही है। डीजल में केरोसिन तेल मिलाया जाता है, जिससे डीजल गाड़ियों से बड़े पैमाने पर प्र ादूाण फैल रहा है। मैं समझता हूं कि अब तक जहां आपके हाथ में कंट्रोल नहीं था, इस बोर्ड के माध्यम से आप निश्चित तौर पर कंट्रोल करने का काम करेंगे और लोगों को अधिक से अधिक राहत देने का काम भी करेंगे।

केरोसिन तेल गरीब तबके तथा आम लोगों के इस्तेमाल की चीज होती है, लेकिन जिस तरह से इसकी किल्लत हो रही है, मैं समझता हूं कि भारी पैमाने पर राज्यों की जो डिमांड है, उसके अनुसार हम उन्हें सप्लाई नहीं दे पा रहे हैं, इसी कारण कालाबाजारी बड़े पैमाने पर हो रही है। इस कालाबाजारी को रोकने का भी आपने बोर्ड के माध्यम से कंट्रोल करने का प्रावधान इस बिल में रखा होगा। मैं समझता हूं कि इस दिशा में आपको ठोस कार्र वाई करनी चाहिए जिससे आम जनता, जिनके इस्तेमाल की यह चीज है, उनको बिना परेशानी के यह उपलब्ध हो सके और कालाबाजारी रोकने के लिए भी सरकार द्वारा ठोस कदम उठाए जाने की आवश्यकता है।

इससे पहले भी, अभी मैंने राज्यों में जो कमी है, उसकी तरफ सरकार का ध्यान आकृट किया तथा बिहार के प्रति भी ध्यान आकृट करवाया। मुझे उम्मीद है कि निश्चित तौर पर इस दिशा में आप कुछ ठोस उपाय करने का काम करेंगे ताकि इसकी कमी पर नियंत्रण हो सके।

आम तौर से यह शिकायत मिलती है कि जब एक जगह से गाड़ियों में पैट्रोल या डीजल या केरोसिन तेल दूसरे स्थान पर ले जाया जाता है, तो बड़े पैमाने पर रास्ते में उसकी चोरी हो जाती है और उसमें दूसरे पदार्थ मिला दिये जाते हैं। चूंकि रेट की कमी की वजह से यह समस्या है, लेकिन इस मिला वट के कारण प्रदूाण भी फैल रहा है।...(व्यवधान) डीजल और केरोसिन तेल के रेट्स में जो अन्तर आ रहा है, इसकी कमी को देखते हुए, एक ठोस नीति सरकार को बनानी चाहिए और नियंत्रण करने की कोशिश करनी चाहिए। पैट्रोलियम पदार्थों के रेट में जिस तरह से दिनोंदिन वृद्धि होती जा रही है, यह सभी के लिए चिंता का विाय है। हर साल इसके रेट में वृद्धि हो रही है। इस पर कैसे सरकार नियंत्रण करेगी? दुनिया के स्तर पर, अन्तर्राट्रीय बाजार के आधार पर, हमारे देश में इसका रेट फिक्स होता है। मेरा निवेदन है कि सरकार को इस दिशा में ठोस कदम उठाने चाहिए, ताकि हमारे गरीब लोगों पर बोझ कम पड़े । हमारे यहां पैट्रोलियम पदार्थों का बहुत स्कोप है। हमारे बिहार में ही गोपालगंज, मोतीहारी तथा बेतिया आदि के इलाके में ये बातें छनकर आई हैं कि वहां पर गैस मिलने की उम्मीद है। सरकार ने कुछ ठोस प्रयास किये थे मगर सरकार का प्रयास अधूरा रहा, क्योंकि न सिर्फ बिहार के इलाके में ही बल्कि अन्य जगहों में भी इसका उत्पादन होने की प्रचुर क्षमता है। जब तक हम पेट्रोलियम पदार्थों के उत्पादन में आत्मनिर्भर नहीं होंगे, तब तक महंगाई परे नियन्त्रण नहीं पा सकते हैं। इस दिशा में सरकार अपने स्तर से क्या प्रयास कर रही है, पेट्रोलियम पदार्थों के हमारे देश में मिलने के क्या स्कोप हैं और इसकी कितनी मात्रा में मिलने की संभावना है?   मैं मंत्री जी का ध्यान बिहार के उन क्षेत्रों की ओर आकर्िात करना चाहूंगा जिनकी मैंने अभी चर्चा की है कि अगर आप उन क्षेत्रों में पेट्रोलियम पदार्थों की खोज के लिए प्रयास करेंगे तो निश्चित तौर पर इनके उत्पादन में आपको बड़ी सफलता हासिल होगी।   मैं ज्यादा समय नहीं लेते हुए इस विश्वास के साथ अपनी बात समाप्त करता हूँ कि इस बोर्ड के माध्यम से, सरकार की जो भावनाएं हैं, आम लोगों को सही ढंग से पेट्रोलियम पदार्थ मुहैया करा सकेंगे, कीमतों का नियन्त्रण कर सकेंगे, काला-बाजारियों का नियन्त्रण कर सकेंगे, चोरी पर नियन्त्रण कर सकेंगे, इन तमाम चीजों पर आप नियन्त्रण करने का काम करेंगे। इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूँ। इससे निश्चित तौर पर आम लोगों को राहत मिलेगी।

SHRI SURESH PRABHAKAR PRABHU (RAJAPUR): Madam Chairperson, I would like to congratulate the Minister for bringing in this Bill virtually as soon as he is sworn in as the Minister of Petroleum and Natural Gas.

In our country, it is an acknowledged fact that infrastructure is a critical problem. The amount of investment that is needed in infrastructure is colossal. Probably we need something like $1,000 billion for investment in various infrastructural sectors put together. If we look at the Government finances, it is impossible for the Government to find such huge resources to invest in infrastructure. Obviously that leaves with the only choice of inviting the private sector to come and invest. If the private sector has to come and invest, then the Government is supposed to look after the interests of the common people. The private sector will not necessarily look after the interests of the people and therefore there is a need for regulation. The regulator, an independent body, will ensure that enough private investments will be put in, but at the same time it will also ensure that the interests of consumers are properly protected. Therefore, we have to move towards a system of having a regulator as we have done in many cases. We have the Reserve Bank of India as the regulator for the banking sector, we have SEBI for the capital market, we have IRDA for the insurance sector, we have

CERC for the electricity sector, we have TRAI for the telecom sector, we now have a regulator for ports also and now we are going to have a regulator for the oil sector. I welcome it.

While welcoming the regulator for the oil sector, I would like to know a few things from the hon. Minister. Our conventional notion of security has to undergo a change. In the past, we thought that if we have a strong army protecting our borders, India is secure. We thought that our internal security can be ensured by having para-military forces, police forces and Home Guards. Now oil is a very important thing because transportation is done on oil. You also know as a housewife that you will have to do your household duties only through oil and natural gas or through such other fossil fuels and, therefore, oil security is an important issue now. In this context, we have to look at how oil security of India will be properly protected and guaranteed. About 80 or probably 85 per cent of our total fossil fuel needs will have to be fulfilled by importing particularly oil and natural gas in the next 15 years and if our economy grows faster, probably a higher amount will be required. Therefore, this is an extremely important issue.

This raises some issues. There are some general issues about regulation which are applicable here and I will come to some specific issues which pertain to this Bill. When we appoint a regulator, we presume that he is an expert wearing a hat and suddenly we think that he is born as a regulator and he will solve all the problems. But we have seen that regulators who are drawn from various fields are not necessarily equipped, trained and attuned to the job of doing a good regulation. If he is a judge, he will do it in a judicial way and if he is a bureaucrat, he will do it in a bureaucratic way. Of course, the politicians make the Bill, but they never say that politicians should be appointed in the board. I do not know why they do not say that. We always say that bureaucrats can be appointed, legislators can be appointed, but not politicians because, I think, we, ourselves, think that we are not fit enough to be appointed in the board, I do not know why.

We can be appointed as Ministers, we can be appointed as Prime Minister, we can be appointed as Chief Minister, but not regulator because we cannot do a good job, I think. But whatever is the position that we occupy before we become a regulator, we should try to understand that we always come with that inhibition, that prejudice of that office.

So, the first and fundamental thing for a regulation to succeed, for a regulation to be effective is that we must have a proper system of ensuring that right blend of people are elected. Here, we have mentioned who will be the regulator. We have mentioned that one should be a person who should be a qualified judge, has been a member of the Indian legal service – I do not know why – or such other person. Therefore, the first and foremost point, which is applicable, generally is that a regulator should be selected in a manner, who will be actually equipped to do the job.

Secondly, the way we select a regulator is very important. For the first time, I have seen that we have mentioned in the Act itself where it has been stated that there will be a member Planning Commission, Secretary to the Government of India, Secretary to the Government of India (Ministry of Finance). I think, the entire wisdom of selection lies with the bureaucracy, which we think will actually solve the problem. I have nothing against this because they are actually and definitely the brighter people. But the issue is, if you want to get the right person, the process of election itself is as important as the person who is going to be selected. Therefore, I also feel that to spread our net wide, we should try and get the right people and right composition for the Selection Committee.

Thirdly, the issue, a general and important issue, pertaining to this is that we are talking about the role of this Board. What is the role of this Board? The role will be to look at all functions starting from defining, processing, storage, transportation, distribution, marketing and sale of petroleum and petroleum products. This is a value added chain. All the functions which are mentioned are actually down-stream, starting from exploration itself. If we do not explore the oil, we are not able to get it. Therefore, unless exploration is also brought under the ambit of this, the process cannot be complete. It is a very fundamental thing because the cost of exploration itself, the material that is going to finally be explored, then refined and processed, is a big one. If it is not explored, how are you going to get the petroleum resources?

What is the problem that we have got? When I said earlier that about 82 per cent to 85 per cent of our petroleum products will be imported, that means that there is a need to have more domestic resources to be explored. Therefore, exploration itself is a huge issue.

I know that one of the things that they did is that they have invited American participation into this in a big way because Americans, in any way, are the biggest in the oil sector. Therefore, we wanted them to come in. The issue is how do we make sure that the exploration itself is done in a very transparent manner, it is done in a manner, which is really ensuring level playing field. Therefore, this particular Bill should have included, as the first process, the exploration also. We started from refining but excluded exploration. The entire stream of products done is actually something which, I think, should be properly taken into consideration.

Fourthly, they have talked about various petroleum products. Coal based methylene (CBM) is also something, which I think, should have been included in the ambit of this because this is something which is not mentioned. Therefore, CBM is going to be one of the very important sources of hydro-power need. Therefore, this should have also been included. This is not included. I do not know why.

Then, comes the question of the Board. Clause 42 talks about the Board. I think, this is something, which I would like to be enjoyed on the Board is that typical regulators are not a statutory board sort of an institution. They are not an incorporate body. Basically, the regulator's job is to function on the basis of transparency. It is like a quasi court. It is like a quasi judicial process. Therefore, here they are actually creating a different type of an institution. We are creating a Board rather than a Commission or an Authority, which will actually hear the complaints, hear the process. Therefore, I am a little curious to know why this is called as a Board and not as a Commission or a quasi judicial body, whose job is to perform this type of a job.

Without going into the merits of the Board, we are not including, in this, imports or exports. This is an important issue. We are talking about products, a complete value added chain. Now, the Board will have the right also to make sure enough availability of petroleum products in the country. Can they also authorise or direct that more production is imported to maintain the balance?

Would they also look into the issues related to the exports? It is because now for some products, for example naphtha, probably there is a possibility of exports. There is a possibility that such products can be exported. If you export

the products, it will also create an imbalance into the system. If you import more, it will also have some impact on the price. I would like to know whether this particular Board has also a right on imports or exports.

Madam, the appeals of this particular Board are going to be heard. I welcome that idea. The body has already been created by an Act of Parliament. We have created a body by an Act of Parliament for appellate issues to be heard about the electricity sector. This particular law says that the same body will now hear these appeals. I welcome it. It is because there is no need to create duplication. But, I think, before that we have to amend the Electricity Act itself.

MADAM CHAIRMAN: Please conclude. You have already taken ten minutes which were allotted to you.

SHRI SURESH PRABHAKAR PRABHU : Madam, I thought since you are sitting there, so you will give me more time.

MADAM CHAIRMAN: Two or three Members are there to speak.

SHRI SURESH PRABHAKAR PRABHU : Therefore, the Electricity Act, probably, also will have to be amended. Again, in this, what we are really saying is that a Technical Member shall also be added under this particular section. Now, I would like to know when the Tribunal will meet and will hear the matters on electricity, whether this Member will also participate in the proceedings. If he is participating in the proceedings, will he have a right to vote? It is not mentioned here whether the Technical Member (Electricity), who is actually a part of that Tribunal, when he is hearing matters pertaining only to petroleum products, will have a right to vote on that or not. Therefore, I think, that also needs to be clarified. We will have to amend the Electricity Tribunal Act first. Without that, it will not be possible.

The other issue is the issue related to the consumers. You have mentioned that complaints of consumers would be heard by this particular Board. When the parallel body – which is already created under the Consumers Complaints Act – is empowered to hear it, then this body will not hear it. That is the correct and well-taken point. Again, I would like to request the hon. Minister to codify as to what can be heard by that body and what can be heard by this body. It is because typically we have seen that normally if you go to a particular authority of the Government, they will say: "I do not hear it, you go to some other body." So, I would request him when they make the rules, they should make them in such a manner that consumers will properly understand which particular complaint has to be heard by this Board and which complaints have to be heard by the other body.

Madam, since you are telling me to wind up, I have to wind up. I am coming to the last point. But, I would have talked about it a little more. One point is about the office. I do not understand why we have mentioned in the Act that the office should be located in Delhi. When we go to CPWD – If I am a Minister I may always experience it – the CPWD will say that they have no accommodation available in Delhi; you go outside Delhi. In the Act you have mentioned that it should be in Delhi. Take the example of Hindustan Petroleum, Bharat Petroleum, and ONGC. ONGC is, of course, headquartered in Dehradun but its corporate office is in Mumbai. So, why should it not be there in Mumbai? If at all you have to hold it somewhere else, why should it be in Delhi? Why should it not be in Hyderabad?

MADAM CHAIRMAN: Please conclude now.

SHRI MADHUSUDAN MISTRY (SABARKANTHA): It should be in Gujarat. Why should it be in Mumbai? … (*Interruptions*)

SHRI SURESH PRABHAKAR PRABHU : He is from Mumbai and I am also from Mumbai.… (*Interruptions*)

I support the Bill. While supporting the Bill, I would like to request the hon. Minister to look into these issues. If all the issues cannot be addressed right now, at least take care of them in the rules that will be framed. But, my strong urge will be to include into this the aspect of exploration also.

SHRI TATHAGATA SATPATHY (DHENKANAL): Madam, thank you for giving me this opportunity to give my little bit to the House on this occasion. Energy security has become a part of our new jargon or a jargon of this UPA Government, I think, since the time we heard that Mr. George Bush, the second, is going to visit or bless India, and the Indian soil. Before that, we never heard of energy security. It seemed like this nation was not very bothered about it.

I have a few questions that I would like to be clarified by the hon. Minister.

The hon. Minister is a personality who wins over all the hearts. So, he has an advantage and, therefore, across the House, across all borders, Members are supporting this Bill. But why is this a Board and not a Commission is not very clear to us. The moot point is, whether it will be people-friendly or will it be bureaucracy-friendly.

Some of my colleagues, while speaking, have confused this Board probably with PCRA. I would not like to get into that but it is a fact that with growing middle class in India, with the price of small cars being brought down drastically in this Budget, there will obviously be more consumption of fuel in this nation, and a Regulatory Board is the need of the day. We see that in every sector , a Regulator is coming up. So, why not petroleum?

Madam, I am in the Information Technology Committee and I have a little experience that I would like to recount, and the experience is of dealing with the activities of TRAI. TRAI has a very nicely worded Universal Service Obligation, which unfortunately none of the telecom operators are willing to abide by. So, you do not obviously have telephone or hand phone in the rural areas because nobody takes care of the USO. Similarly, when you have such huge companies coming into the field of petroleum and you have a regulatory body trying to control them, I do not think that anything in the shape of a USO will be practicable in this scenario.

It seems that the Government is trying to wash off its hands and dump the whole matter into the laps of the bureaucrats, and as is visible in Chapter VII clause 40 (2) the matters are appealable to the Appellate Tribunal and, therefore, the decisions of the Board cannot be audited by C&AG. Therefore, you are keeping the acts of the Regulatory Board beyond the reach of C&AG. Will that not encourage corruption at very high places? This is a question that obviously comes to our mind when we think of this Board.

It seems that we are handing over on a platter this important decision making process to bureaucrats who will be handpicked by another group of bureaucrats as is evident in Chapter II, clause 4(2).

When America is waging war across the globe to capture lands that have fossil fuel, we somehow probably do not understand what will be the import of this material in our economic growth. It seems that politicians probably hate politicians. Therefore, as Shri Suresh Prabhu has very rightly said, none of the Members of this House can ever have a say in this regulatory body. This august House is eventually responsible to the people of this nation. But something as important as energy, fossil fuel, petroleum, diesel, kerosene, etc. have been handed over to those people who are not answerable to the people of this nation.

It is probably the entry of many private players in this field today and in the future, which is instigating the Government to take such a step. Obviously, the petroleum prices will be fixed by this Board in future. Now, there will be this question. Who will manipulate this Board or who will regulate this regulatory body? The Government till now regulated the prices of petroleum products. It was answerable to this House. It could be criticised and it could be pulled up. Many times in the past we had seen roll backs, roll fronts and roll side ways. So, we had a system which was answerable to the people. But when you have a body like this regulatory body, which you do not wish to claim to be a Commission, there cannot be a voice of the people, which will govern this country. So, why do you keep people, who are not answerable to the nation, in such positions where, tomorrow, they will decide the fate of the economic growth of this country?

I would like to know this from the hon. Minister, whom will the Board be answerable to. In the Bill it is said that the Government can remove the members and it can nominate other members but the conditions are very vague, and they need to be very clearly codified as to what will be the situation in which the Government can interfere. As is evident in clause 22 (1), the Board can get into the details. "The Board shall lay down, by regulations, the transportation tariffs for common carriers or contract carriers..". It can decide such minute details without being answerable to anybody in general.

Will the regulatory body be permitted to permit a price war? Will it control quality in a nation where we find that even the Army is supplied with water as fuel in fuel tankers as was evident some years back? So, you are creating an entity which will not be answerable to anybody. It will become a creature of its own creation created by the bureaucracy for the bureaucracy and it shall operate also like that. Only a select few will choose their favourites and those favourites will decide the fate of this country. Since both the sides of the House are involved in passing this Bill—one side had brought it in 2002 and the other side is bringing it up right now in 2006—we, probably, have not much of a choice in deciding what will be the fate of this Bill because it is evident it will be passed. But it is with regret that I must say that we are pushing this country from a state of democracy to a state of bureaucracy, and we all should be very, very concerned about this.

MADAM CHAIRMAN: Mr. Tathagata Satpathy, please conclude. Only two mintues are left.

SHRI TATHAGATA SATPATHY : I will not even take that much time.

It is because it will eventually affect the lives of the common man, which will be harmful to the nation in future.

MADAM CHAIRMAN: Thank you very much.

SHRI SURAVARAM SUDHAKAR REDDY (NALGONDA): Madam, it looks that the proposal for the Regulatory Board has been brought before the House to co-ordinate more effectively the petroleum and natural gas organisations in our country. It is said that this is to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas.

To speak frankly, I have apprehensions about the Bill. The main source of our energy in this country is petroleum.

MADAM CHAIRMAN : Shri Sudhakar Reddy, you will continue your speech tomorrow. This discussion will continue.

The House stands adjourned to meet at 11 a.m. on 21st March, 2006.

18.00 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Tuesday, March 21, 2006/Phalguna 30, 1927 (Saka).

[rpm1](Cd.by s2)